

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.2892
TO BE ANSWERED ON 2ND DECEMBER, 2016**

FREE/SUBSIDISED MEDICINES

**2892. SHRI KAMAKHYA PRASAD TASA:
SHRI SANGANNA AMARAPPA:
SHRI ASHOK MAHADEORAO NETE:
SHRI RAHUL KASWAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to introduce any schemes for providing free/ subsidised medicines to poor/BPL families in the country;
- (b) if so, the details of the medicines bought for this purpose during the last three years;
- (c) whether a number of complaints have been received by the Government with regard to expired medicines being issued to patients by some Government hospitals, if so, the details thereof along with the action taken thereon;
- (d) whether it has come to the notice of the Government that such medicines are being sold illegally in the open market, if so, the steps taken by the Government to stop such malpractices; and
- (e) whether any guidelines has been issued from the DGCI to check the status of medicines?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Public Health being a state subject, the primary responsibility of free/ subsidised medicines to the people including poor/BPL families lies with the State/UT governments. Under the National Health Mission Free Drugs Service Initiative, financial and technical support is provided to the States/UTs for strengthening their healthcare delivery system including for provision of essential drugs, free of cost in public health facilities based on the requirement posed by the States/UTs in their Programme Implementation Plans. The state-wise approvals provided for drugs & supplies under NHM for financial years 2013-14 to 2015-16 is placed as Annexure –I

(c) to (e): Isolated cases of expired drugs have been reported in the country. State/U.T.-wise data on expired drugs cases reported and action taken thereon, as per information received from various States/U.Ts is enclosed as Annexure -II. The manufacture, sale and distribution of drugs are regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 through a system of Licensing and inspection. License for Manufacturing, sale and distribution of drugs are granted by the State Licensing Authority appointed by State Governments. The Licensees are

required to comply with the conditions of License as prescribed under the Rules. Some of the conditions of License to prevent use of expired drugs is as under:

- no drug shall be sold or stocked by the licensee after the date of expiration of potency recorded on its container, label or wrapper, or in violation of any statement or direction recorded on such container, label or wrapper.
- Manufacturers are to comply with the conditions of license and follow Good Manufacturing Practices (GMP) to ensure that the drugs manufactured by them are of standard quality.
- The licensee shall either in his own lab or in any other laboratory approved by the Licensing Authority test each batch of the raw material used by him for the manufacture of product and shall maintain records showing the particulars in respect of such tests.

State Licensing Authority are empowered to take action in case of any violation of above requirements.

19	Andhra Pradesh	59.26	72.62	131.88	118.75	43.12	161.87	61.27	45.54	106.81
20	Goa	2.55	1.18	3.73	3.18	1.58	4.76	3.59	1.69	5.28
21	Gujarat	77.63	110.23	187.86	54.29	55.62	109.91	77.81	65.20	143.01
22	Haryana	40.78	38.35	79.13	45.92	14.58	60.50	32.38	40.87	73.25
23	Karnataka	67.14	51.70	118.84	73.03	62.12	135.15	70.71	68.87	139.58
24	Kerala	11.60	22.18	33.78	15.10	23.60	38.70	14.35	31.38	45.73
25	Maharashtra	276.28	67.70	343.98	325.18	83.57	408.75	356.39	145.24	501.63
26	Punjab	74.77	18.44	93.21	53.99	20.15	74.14	75.88	28.54	104.42
27	Tamil Nadu	71.35	71.06	142.41	61.05	50.06	111.11	155.40	66.70	222.10
28	Telangana	-	-	-	67.87	19.62	87.49	47.64	32.09	79.73
29	West Bengal	136.75	51.95	188.70	115.67	66.65	182.32	104.97	148.87	253.84
	Sub Total	818.10	505.41	1,323.51	934.04	440.67	1,374.71	1,000.39	674.99	1,675.38
D. Small States/UTs										
30	Andaman & Nicobar Islands	0.38	0.10	0.48	0.28	0.30	0.58	0.21	7.23	7.44
31	Chandigarh	-	0.70	0.70	0.02	2.13	2.15	1.63	3.12	4.75
32	Dadra & Nagar Haveli	0.37	0.13	0.50	0.84	0.29	1.13	0.91	1.86	2.77
33	Daman & Diu	0.12	0.07	0.19	0.16	0.11	0.27	0.22	1.26	1.48
34	Delhi	36.96	16.62	53.58	3.36	17.26	20.62	2.49	30.00	32.49
35	Lakshadweep	0.29	0.03	0.32	0.34	0.03	0.37	0.46	0.88	1.34
36	Pondicherry	2.77	0.86	3.63	3.19	0.87	4.06	2.95	3.72	6.67
	Sub Total	40.89	18.51	59.40	8.21	20.99	29.20	8.86	48.07	56.93
	Grand Total	1,874.78	1,149.71	3,024.49	2,084.79	1,234.97	3,319.76	2,150.63	1,716.03	3,866.66

Note:

1. Cash grant is State Program Implementation Plan (SPIP) Approval for the component Procurement of drugs and supplies under RCH and Mission Flexible Pool.
2. Kind Grants is cost adjustment / release for vaccine and drugs under Immunization & Flexible Pool for Communicable Disease.

Annexure II

Statement Showing case of expired drugs, Quantity expired drugs seized, No. of person arrested, approximate value of drugs seized, Action taken against offenders, No. of Prosecution launched for expired drug and No. of cases (as mentioned in the earlier column) decided during 1st April 2015 to 31st March 2016 as per the feed back available from the States.								
S.No	States	Cases of expired drugs	Quantity expired drugs seized	No. of person arrested	Approximate value of drugs seized (In Rs)	Action taken against offenders	No. of Prosecution launched for expired drug	No. of cases (as mentioned in the earlier column)
1	Andhra Pradesh	2	2	-	3500/-	-	1	-
2	Arunachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar**	Nil	Nil	Nil	Nil	Nil	Nil	Nil
5	Goa	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Gujarat	2	Nil	Nil	Nil	Nil	1	Under Investigation
7	Haryana	3	-	3	Approx. 1,90,000/-	Firs registered (Prosecution being launched)	03 (being launched)	Nil
8	Himachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
9	Jammu & Kashmir	5	15 Rolls expired cotton & other expired drugs	Nil	5800	Prosecutions launched/Licence Suspended	3	Nil
10	Karnataka	Nil	Nil	Nil	Nil	Nil	Nil	Nil
11	Kerala	2	7 items of varying quantity	Nil	Appxo. 3576.54 Rs.	Legal action initiated	2	Nil
12	Madhya Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
13	Maharashtra	Nil	Nil	Nil	Nil	Nil	Nil	Nil
14	Manipur	Nil	Nil	Nil	Nil	Nil	Nil	Nil
15	Meghalaya	Nil	Nil	Nil	Nil	Nil	Nil	Nil
16	Mizoram	Nil	Nil	Nil	Nil	Nil	Nil	Nil
17	Nagaland	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Orissa*	Nil	Nil	Nil	Nil	Nil	Nil	Nil
19	Punjab	3	5 items	Nil	41,69,772/-	Licences of 3 chemists have been suspended	Nil	Licences of 3 chemists have been suspended
20	Rajasthan	-	-	-	-	-	-	-
21	Sikkim	Nil	Nil	Nil	Nil	Nil	Nil	Nil
22	Tamil Nadu	6	75 items of varying quantity	Nil	Rs. 2000000/-	Prosecutions launched before the concerned court in three cases. All the 3 cases are under	3 (The cases detected before the 01.04.2015)	Nil

						tiral before the Hon'ble court		
23	Tripura	1	91 items	Nil	Not Calculated	Under Process	Nil	Nil
24	Uttar Pradesh	2	About 76 Gunny bages of expired medicine	1	5 lakhs	FIR lodged, person arrested	Nil	Nil
25	West Bangal	Nil	Nil	Nil	Nil	Nil	Nil	Nil
26	Pondicherry	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar Island	Nil	Nil	Nil	Nil	Nil	Nil	Nil
28	Chandigarh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
29	Delhi	Nil	Nil	Nil	Nil	Nil	Nil	Nil
30	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Daman & Diu	Nil	Nil	Nil	Nil	Nil	Nil	Nil
32	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chhattisgarh	1	1 items	Nil	25000	prosecution launched	1	Nil
34	Jharkhand	5	-	-	Approximate 4000	04 Suspension	-	-
35	Uttarakhand	-	-	-	-	-	-	-
36	Telangana	330	variety of drugs seized	Nil	1,17,800/-	329	1	-
Total		362	272	4	94944.54	339	15	-
(*) = Data as on April 2015 to Feb 2016								
(**) = Data as on 1st April to 30 th sept. 2015)								